

**IN THE INCOME TAX APPELLATE TRIBUNAL  
Hyderabad ' B ' Bench, Hyderabad**

**Before Shri R.K. Panda, Accountant Member  
AND  
Shri K. Narasimha Chary, Judicial Member**

ITA No.353/Hyd/2019		
Assessment Year: NA		
Mitraz Foundation Puttaparthi (Appellant)	Vs.	CIT (Exemptions) Hyderabad (Respondent)
Assessee by:	Smt.Santi Pavan Advocate for Shri Pawan Kumar Chakrapani	
Revenue by:	Shri Y.V.S.T. Sai, CIT (DR)	
Date of hearing:	06/06/2022	
Date of pronouncement:	06/06/2022	

**ORDER**

**Per R.K. Panda, A.M**

This appeal filed by the assessee is directed against the order of the C.I.T (Exemptions), Hyderabad, dated 25.01.2019.

2. The learned Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the appellant had applied for registration u/s 80G of the I.T. Act, 1961 under new scheme and the appellant has been granted registration u/s 80G of the Act. Hence, the assessee wants to withdraw the appeal filed before the Tribunal.

3. In the absence of any objection from the side of the learned DR, the request of the assessee seeking withdrawal of the appeal is allowed and the appeal is dismissed as withdrawn.

Order pronounced in the Open Court on 6<sup>th</sup> June, 2022.

<b>Sd/-</b> <b>(K. NARASIMHA CHARY)</b> <b>JUDICIAL MEMBER</b>	<b>Sd/-</b> <b>(R.K. PANDA)</b> <b>ACCOUNTANT MEMBER</b>
--	--

Hyderabad, dated 6<sup>th</sup> June, 2022.

***Vinodan/sps***

Copy to:

S.No	Addresses
1	Mitraz Foundation, G-2, Sai Srushti Apartments, Second Cross, Samadhi Road, Puttapartyi 515134, A.P
2	CIT (Exemptions) 2 <sup>nd</sup> Floor, Aayakar Bhavan, Basheer Bagh, Hyderabad 500004
3	Add CIT (Exemptions)- Vijayawada
4	DR, ITAT Hyderabad Benches
5	Guard File

*By Order*